

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1725 OF 2016

M/S SUSHANT MINERALS PVT. LTD

APPELLANT

VERSUS

M/S INDUSIND BANK LTD.

RESPONDENT

O R D E R

An application (IA No.12464/2022) for withdrawal of this appeal has been filed praying with liberty to prosecute the Commercial Suit No.160/2021 filed before the District Judge, Khurda (Bhubaneswar). Prayer is allowed.

Learned counsel for the appellant has further submitted that he may be given the benefit of Section 14 of the Limitation Act. In our opinion, it is not for this Court to make any observation on the said plea as the matter regarding grant of benefit of Section 14 is to be considered by the Court before which such application is filed.

The appeal is, accordingly, disposed of with the aforesaid observations.

.....J.
(VINEET SARAN)

.....J.
(J.K. MAHESHWARI)

New Delhi;
March 31, 2022

ITEM NO.16

COURT NO.9

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1725/2016

M/S SUSHANT MINERALS PVT., LTD

Appellant(s)

VERSUS

M/S INDUSIND BANK LTD

Respondent(s)

(IA No.12464/2022 - FORMAL DISPOSAL)

Date : 31-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Sanjay Singh, Adv.
Mr. Aniket Jain, Adv.
Mr. Umang Shankar, AOR

For Respondent(s) Mr. G. Tushar Rao, SR. Adv.
Mr. D. Bharat Kumar, Adv.
Mr. Tadimalla Bhaskar Gowtham, Adv.
Mr. Aman Shukla, Adv.
Mr. Mayank Sharma, Adv.
Mr. M. Chandrakanth Reddy, Adv.
Mr. Vishal Arun, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is disposed of in terms of the signed order.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)

(PRADEEP KUMAR)

(ASHWANI THAKUR)

(COURT MASTER (SH)

(BRANCH OFFICER)

AR-CUM-PS

(signed order is placed on the file)